

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH



C.P. No. 390/2004 In  
O.A. No. 1204/2004

New Delhi this the 18<sup>th</sup> day of November, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

S.R. Bodwal  
S/o Shri Purshottam Lal,  
Working as CIT, Northern Railway,  
New Delhi. -Applicant

(By Advocate: Shri R.K. Shukla)

Versus

Shri R.R. Jaruhar,  
General Manager, Northern Railway,  
Headquarters, Baroda House,  
New Delhi. -Respondent

(By Advocate: Shri Shailendra Tiwary)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents stated that respondents by order dated 29.10.2004 have decided applicant's revision petition dated 27.8.2003 in compliance of Tribunal's directions. CP, as such, is dropped and notice to the respondent is discharged. Applicant shall have liberty to challenge these orders separately, if so advised.

  
(Shanker Raju)

Member (J)

cc.

  
(V.K. Majotra)

Vice Chairman (A)

18.11.04